

Government of India

Ministry of Finance

(Department of Revenue)

Notification No. 30 / 2014-Central Excise (N.T.)

New Delhi, the 14th October, 2014

GSR.__(E).....In exercise of the powers conferred by clause (b) of section 2 of the Central Excise Act, 1944 (1 of 1944), read with sub-rule (1) of rule 3 of the Central Excise Rules, 2002, the Central Board of Excise and Customs, hereby appoints the officers of Central Excise specified in column (2) of the Table below and invests them with the powers of Central Excise Officers specified in column (3) of the said Table, to be exercised for the purposes as specified in column (4) of the aforesaid Table, with effect from the 15th October, 2014, within their respective jurisdiction, namely:-

TABLE

Sl. No.	Central Excise Officer	Central Excise Officers whose powers are to be exercised	Purposes
(1)	(2)	(3)	(4)
1.	Principal Chief Commissioner of Audit or Chief Commissioner of Audit	Chief Commissioner of Central Excise	Audit and issue of Show Cause Notice
2.	Principal Commissioner of Audit or Commissioner of Audit	Commissioner of Central Excise	-do-
3.	Additional Commissioner of Audit	Additional Commissioner of Central Excise	-do-
4.	Joint Commissioner of Audit	Joint Commissioner of Central Excise	-do-
5.	Deputy Commissioner of Audit	Deputy Commissioner of Central Excise	-do-
6.	Assistant Commissioner of Audit	Assistant Commissioner of Central Excise	-do-
7.	Superintendent of Audit	Superintendent of Central Excise	-do-
8.	Inspector of Audit	Inspector of Central Excise	-do-

(Pankaj Jain)

Under Secretary to the Government of India

[F. No. 206/03/2014-CX.6]